

**Central Administrative Tribunal
Principal Bench**

OA No. 3630/2017

New Delhi, this the 13th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

SP Garg,
S/o late Sh. J.P. Garg,
R/o AB-179, Shalimar Bagh,
New Delhi

Aged about 61 years
Retired Assistant Engineer (Mech.) - Applicant

(By Advocate: Mr. Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Secretariat,
Players Building,
IP Estate, New Delhi
2. Secretary/Principal Secretary
Irrigation and Food Control Department,
Govt. of NCT of Delhi
5/9, Under Hill Road,
New Delhi
3. Lt. Governor of Delhi
GNCT of Delhi
Raj Niwas, Shamnath Marg,
New Delhi
4. UPSC
Through its Secretary,
Dholpur House,
Shahjahan Road, New Delhi
5. Secretary to Government of India,

Ministry of Home Affairs,
Union of India, North Block,
New Delhi

- Respondents

(By Advocates: Mr. NK Singh for respondent no.1 to 3
Mr. RV Sinha for respondent no.4
Mr. JP Tiwary for respondent no.5)

: O R D E R (ORAL) :

Justice Permod Kohli :

Notice. Mr. NK Singh, Mr. RV Sinha and Mr. JP Tiwary, learned counsel, accept notice on behalf of respondent nos. 1 to 3, 4 and 5 respectively.

2. The applicant retired as Assistant Engineer (Mech.) on 31.08.2016. The disciplinary proceedings were initiated against the applicant under Rule 14 of CCS (CCA) Rules 1965 vide charge memo dated 25.05.2016. The disciplinary proceedings continue after his retirement. The inquiry officer submitted report dated 18.04.2017 holding some of the charges as proved and the inquiry report was furnished to the applicant seeking his response. The applicant has already submitted a detailed representation on 01.05.2017 to the disciplinary authority in respect of the inquiry report.

3. The grievance of the applicant is that the disciplinary authority has not passed any final order till date, even though the

reply was submitted by the applicant on 01.05.2017. Prayer is made for a direction to the disciplinary authority to conclude the disciplinary proceedings in a time bound manner.

4. In view of the above circumstances, this OA is disposed of, at the admission stage itself, with a direction to the disciplinary authority to take decision on the inquiry report, taking into consideration the response filed by the applicant, in accordance with law, within a period of five months.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/lg/